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**Central Administrative Tribunal, Principal Bench, New Delhi**

O.A.No.2370/2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 11<sup>th</sup> day of October, 2004

Shri M.M. Atri,  
S/o Shri S.C. Atri,  
R/o WZ-115, Shri Nagar,  
Shakur Basti, Delhi-34

....Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

1. Govt. of N.C.T. Delhi through  
The Chief Secretary,  
Govt. of NCTD,  
I.P. Estate, Delhi
2. The Principal Secretary,  
Govt. of NCTD,  
Directorate of Training and Technical Education,  
Muni Maya Ram Marg,  
Pitampura, Delhi
3. Secretary (Services),  
Govt. of NCTD,  
I.P. Estate, New Delhi

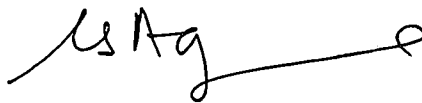
.....Respondents

Order(Oral)

Justice V.S. Aggarwal, Chairman

The applicant seeks quashing of the Articles of Charge served on him.

2. During the course of submissions, the prayer without prejudice to the rights of the applicant to take all legal and factual pleas, was confined to the fact that the promotion of the applicant may be affected and, therefore, the learned counsel only made

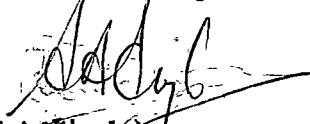


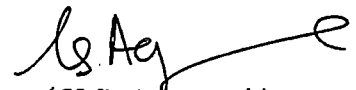
a prayer that direction should be given to complete the enquiry against the applicant within a stipulated time.

3. Taking stock of the facts, though we find at this stage no ground to interfere on merits, but the only prayer made requires consideration.

4. The rights of the respondents are not likely to be affected and, therefore, a notice to show cause is not required.

5. It is directed that if the enquiry has to proceed, an enquiry officer may be appointed within two weeks of the receipt of the certified copy of the present order and enquiry may be completed within six months subject to the applicant co-operating in the same. O/A is disposed of.

  
( S.A. Singh )  
Member(A)

  
( V.S. Aggarwal )  
Chairman

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